

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. KIMAYA INDUSTRIES
PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. KIMAYA INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/06/2009
3.	Authority under which corporate debtor is incorporated/ registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U17120GJ2009PTC057158
5.	Address of the registered office and principal office (if any) of corporate debtor	C-22/7, Road No 15, Hojiwala Industrial Estate, Sachin-Palsana Road, Sachin, Surat – 363421, Gujarat
6.	Date of closure of Insolvency Resolution Process	17/09/2025
7.	Liquidation commencement date of corporate debtor	17/09/2025 (Order Received by liquidator on 18/09/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Gautam Deswal IBBI/IPA-001/IP-P-02111/20202021/13395
9.	Address and e-mail of the liquidator, as registered with the Board	Address: A-401, India Textile Market, Ring Road,Opp, Rathi Palace, Surat, Gujarat, 395002 Email: deswal01@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Gautam Deswal: A-401, India Textile Market, Ring Road Opp. Rathi Palace, Surat, Gujarat, 395002 Email: liq.kimaya@gmail.com
11.	Last date for submission of claims	17/10/2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the M/s KIMAYA INDUSTRIES PRIVATE LIMITED on 17/09/2025.

The stakeholders of M/s KIMAYA INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 17/10/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. We request you to keep deswal01@hotmail.com in CC while submitting claims to the process E-mail ID

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



IP Gautam Deswal
Liquidator in the matter of
M/s KIMAYA INDUSTRIES PRIVATE LIMITED
A-401, India Textile Market,
Ring Road, Opp. Rathi Palace,
Surat, Gujarat, 395002.

Date : 20-09-2025
Place : SURAT